

Transfer of women employees of the Export Inspection Council

◆424. SHRI SYED NIZAM-UD-DIN: SHRI SWAMI DINESH CHANDRA:

SHRI GANESH LAL MALI: SHRI SAT PAUL MITTAL: SHRI KISHAN LAL SHARMA:

Will the Minister of COMMERCE be pleased to state:

(a) whether Government have received representations from the Secretary of the Export Inspection Council Employees' Union regarding the transfer of a number of women employees of the Council while they were on maternity leave;

(b) whether Government have enquired into the justification of these transfers; and

(c) if so, what action Government have taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) to (c) Representations of the Export Inspection Council. Employees Association regarding the transfer of Women employees of the Export Inspection Agency, Delhi while they were on Maternity leave have been received in the Ministry. It is true that along with other employees when one of the offices of the Agency was shifted from Delhi to Faridabad two lady employees while on maternity leave were given an order of transfer to Faridabad. They were not recalled from leave and the question of giving effect to the transfer will be considered only after the expiry of their leave.

SHRI SYED NIZAM-UD-DIN: May I know from the hon. Minister if he

The question was actually asked on the floor of the House by Shri Syed Nizam ud-din.

considers it proper that the two women employees of the Export Inspection Council should be transfer when they are on maternity leave? Has any enquiry been held as to why these ladies were transferred when they were on maternity leave?

SHRI VISHWANATH PRATAP SINGH: Sir, it is not that these two employees were transferred specifically and pointedly as they were on maternity leave. It just happened when 52 employees were transferred because the Rajinder Nagar office of the Inspection Council was declared to be in a residential area and the DDA gave notice and not only gave notice but filed a case in the court and started prosecuting the Council. They had no alternative but to leave that place. And considering the rents of Delhi and also considering the fact that there was no compelling reason to remain in Delhi, they decided that the office be shifted to Faridabad. In that context 52 employees were transferred. It happened that they were on maternity leave, but as has been said.

SHRI KALI MUKHERJEE: Maternity after transfer or during transfer?

SHRI VISHWANATH PRATAP SINGH: Sir, in this case, Shrimati Nina Sadana is still on maternity leave and she has not been asked to join a Faridabad. Only when she resume duty, this matter will be taken up. Shrimati Manju Garg joined duty but she has not been asked to go to Faridabad. She is continuing in Delhi.

SHRI SYED NIZAM-UD-DIN: In no case, they have taken a very sympathetic attitude. I would like to know from the hon. Minister if in the other case also, the woman employee cannot be accommodated somewhere in Delhi after the maternity leave is over, instead of sending her to Faridabad.

SHRI VISHWANATH PRATAP SINGH: This is an administrative question. It will depend on where the office is

SHRI GANESH LAL MALI: Sir, I would like to ask the hon. Minister; What is the number of woman employees in the Export Inspection Council and what are their designations?

SHRI VISHWANATH PRATAP SINGH: Sir, I do not have these figures, but the total number of female employees who were transferred was seven.

MR. CHAIRMAN: Shri sat Paul dittal.

SHRI SAT PAUL MITTAL: Sir, in lew of the categorical reply, I have 10 supplementaries.

MR. CHAIRMAN: Next question.

'rices proposed by the Maharashtra Jovenunt for Cottojn for tfis year 1976-77

♦425. SHRI DEORAO PATIL: f
SHRIMATI SUMITRA G.
KULKARNI; SHRI BAPURAOJI
MAROTRAOJI DESHMUKH: ..

Will the Minister of COMMERCE e pleased to state:

(a) whether the Government of [aharashtra had submitted to the antral Government a list of guaran-ed prices for different varieties/ ades of Cotton to be purchased ider the Monopoly Cotton Purchase :heme for the year 1976-77; and

(b) if so, what are the details of the ices proposed by the Maharashtra ivernment?

THE MINISTER OF COMMERCE >ROF. D. P. CHATTOPADHYAYA:) and (b) Pending fnalisation of e support prices for the cotton sea-n 1976-77, the Government of aharashtra has moved the Central

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Government for concurrence to their proposal to procure cotton during 1976-77 season by making some "on account payment" to the growers.

श्री देवराव पाटिल : महाराष्ट्र गवर्नमेंट ने जो सूची भेजी है उसका ब्यौरा मैंने मांगा था, वह तो मंत्री ने दिया नहीं।

PROF. D. P. CHATTOPADHYAYA: I am not aware of the details. They have not come up to my level. Per haps down below they are being pro cessed. I can say that I had a talk with Minister concerned and I under stand the Finance Minister had a dis cussion with Shri S. B. Chavan, the Chief Minister, and today the Co operation Minister of Maharashtra and myself are meeting in the room of the Finance Minister to go into the matter and take a decision, if possible.

श्री देवराव पाटिल : महाराष्ट्र एक ऐसा राज्य है जहां काटन की प्रोक्योरमेंट स्कीम चालू है। उसके अन्दर प्रोक्योरमेंट प्राइस करनी है विद दि कन्सल्टेशन आफ सेन्ट्रल गवर्नमेंट। हमारा कपास का सीजन 1 अगस्त से शुरू हो जाता है। इसलिए वहां जो परचेज हो रही है वह पिछले साल की सपोर्ट प्राइस के आधार पर हो रही है। मैं जानना चाहता हूं कि सपोर्ट प्राइस के बारे में सेन्ट्रल गवर्नमेंट कुछ तय कर रही है या नहीं या सपोर्ट प्राइस को ही प्रोक्योरमेंट प्राइस फिक्स करने के लिए कह रही है ?

PROF. D. P. CHATTOPADHYAYA: Sir, cotton is raised first in Punjab and thereafter in other States. I have already said in reply to the first question of the day that already the ruling price is higher than the support price. Only one point I would like to make at this stage, namely, the support price and purchase policy, selling policy, the procurement policy and the terms and conditions of the Maha-rashtra State Co-operative Marketing Federation, which has been running, with some break, the monopoly cotton